

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-2" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.9746/Del/2019

निर्धारणवर्ष/Assessment Year: 2010-11

Rishabh Tandon W-122, F-3, GK-II, New Delhi.	बनाम Vs.	ITO Ward 30(5) New Delhi.
PAN No. ACNPT0806C		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Sh. Santosh Kumar, Employee of the Assessee
राजस्वकीओरसे /Revenue by	Sh. Farat Khan, Addl. CIT DR

सुनवाईकीतारीख/ Date of hearing:	10.03.2021
उद्घोषणाकीतारीख/Pronouncement on	10.03.2021

आदेश / O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(A)-10, New Delhi dated 24.10.2019 for AY 2010-11.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 have already been issued.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 10/03/2021

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 10.03.2021

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi